

Central Administrative Tribunal
Principal Bench

O.A. No. 514 of 1998

New Delhi, dated this the 28th September, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri G.S. Verma,
S/o Shri Avadesh Verma,
R/o L-105, Sector 23,
Raj Nagar,
Ghaziabad, U.P.

.... Applicant

(None appeared)

Versus

1. UOI through
the Secretary,
Dept. of Telecommunication,
Sanchar Bhawan,
New Delhi.

2. Superintending Engineer (C) West,
Telecom Civil Circle,
Tyagi Road, Dehradun, U.P.

3. Executive Engineer (C),
Telecom Civil Division,
188, Saket, Meerut, U.P.

4. Asst. Engineer (Civil),
Telecom. Civil Sub-Div.
7th Floor, Jaina Tower,
Sector 1, Raj Nagar,
Ghaziabad, U.P.

.... Respondents

(By Advocate: Shri VSR Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks a direction not to terminate his services; for regularisation of his service as Driver and to grant him the same scale and benefits which are enjoyed by regular drivers.

2. None appeared for applicant when the case was called out. Shri VSR Krishna for respondents appeared and has been heard.

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3. In so far as applicant's prayer for non-termination from service is concerned respondents' counsel Shri Krishna asserts that applicant is continuing in service as a C/L driver and there is no immediate threat to his service.

4. In so far as applicant's prayer for regularisation and for grant of the pay scale admissible to regular drivers are concerned, Shri Krishna has invited my attention to respondents' reply on the subject and has correctly pointed out that applicant cannot be regularised ~~as~~ ~~is~~ dehors the Recruitment Rules. He further states that once applicant is regularised as a driver he will be entitled to the same scale and other benefits admissible to a regular driver.

5. The O.A. stands disposed of accordingly.
No costs.

Anfolge
(S.R. Adige)
Vice Chairman (A)

/GK/